

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 7502/2019
(Arising out of impugned final judgment and order dated 28-02-2019
in CRLAP No. 1056/1983 passed by the High Court Of Judicature At
Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA -66514/2019 - EXEMPTION FROM FILING C/C OF I/JUDGMENT, IA
-66515/2019- EXEMPTION FROM FILING O.T., IA-38489/2021-EXEMPTION
FROM FILING O.T., IA -134725/2020 - EXEMPTION FROM FILING O.T., IA-
37527/2021 - GRANT OF BAIL, IA-22306/2021 - GRANT OF BAIL, IA
-134724/2020 - PERMISSION TO FILE ADDL. DOCS./FACTS/ANNEXURES & IA
-38488/2021 - PERMISSION TO FILE ADDL.DOCS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1431/2019 (II)

Date : 28-11-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR
Niranjan Sahu, Adv.
Mr. Debabrata Dash, Adv.
Mr. Apoorva Sharma, Adv.

Mr. Jagjit Singh Chhabra, AOR
Mr. Vipin Singh Bansal, Adv.
Ms. Amrita Verma, Adv.
Mr. Arvind Kumar Tomar, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr.Adv.
Mr. Ankit Goel, AOR

Mr. D.S.Parmar, Adv.
Ms. Abha R. Sharma, AOR
Mr. Saurabh Singh, adv.
Ms. Aarushi Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 02.12.2022 to enable the learned counsel for the State
to obtain instructions.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR